

**Non-implementation of OROP Scheme**

\*10. SHRI D. RAJA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the proposal for One Rank One Pension (OROP) scheme for ex-servicemen has not been implemented as yet; and

(b) if so, the details thereof and the reasons for delay in its implementation?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) The principle of One Rank One Pension for the Armed Forces has been accepted by the Government. The modalities for implementation were discussed with various stakeholders and are presently under consideration of the Government. It will be implemented once the modalities are approved by the Government.

**E-governance in DRTs**

\*11. SHRI A. W. RABI BERNARD: Will the Minister of FINANCE be pleased to state:

(a) whether Government has finalized an ambitious project to introduce e-governance in Debts Recovery Tribunals (DRTs) which could help State-run banks recover a sizeable part of the ₹ 3.7 lakh crore worth of bad loans in 59,000 cases pending before various Debts Recovery Tribunals, if so, the details thereof; and

(b) whether the new project will help State-run banks and financial institutions generate reports and help recovering officials enforce proceeding orders, if so, the details thereof?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) and (b) E-Governance project in Debts Recovery Tribunal (DRTs) and Debts Recovery Appellate Tribunal (DRATs) has been envisaged with the following features :—

- (i) Data entry by Debts Recovery Tribunal/Debts Recovery Appellate Tribunal officials of all the cases including the recovery proceedings.
- (ii) Automated generation of cause-lists for each Debts Recovery Tribunal/Debts Recovery Appellate Tribunal and recovery proceedings.
- (iii) Check the status of the case (taken on board, hearing date, reserved for order, order pronounced stay given etc.)
- (iv) Availability of scanned copies of judgments/orders to the public on the website.
- (v) Facility to the litigants to order and pay for the certified copies of order.

The project is designed for all the Debts Recovery Tribunals/Debts Recovery Appellate Tribunals.

Through this, the Banks/Financial Institutions will be able to generate reports and help recovery officials enforce proceeding orders, especially by tracking the dates of hearings, number of adjournments, whether stay granted and since when etc. knowing the date of final order, and being able to print orders directly from the website.

**National Institute status for Cancer Institute, Adyar, Chennai**

\*12. DR. V. MAITREYAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has received any requests from the State Government of Tamil Nadu to accord National Institute status for the Cancer Institute (WIA) at Adyar, Chennai;

(b) if so, the details thereof and the action taken in this regard;

(c) whether Government has allocated funds for cancer treatment and care and also for the Research and Development; and

(d) if so, the details thereof and funds earmarked and disbursed so far during the 12th Plan?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) and (b) Yes. A request from Government of Tamil Nadu was received in March, 2013, regarding upgradation of the Cancer Institute (WIA), Adyar, as a Centre of Excellence – an Autonomous National Cancer Research Institute. Government of India is not implementing any scheme for declaring an Institution as an Autonomous Cancer Research Institute or for declaring a Cancer Institute as Centre of Excellence. However, Adyar Cancer Institute was earlier supported as Regional Cancer Centre (RCC) and currently under the 12th Five Year Plan, it is being assisted as State Cancer Institute under Tertiary Care for Cancer scheme. Under the said scheme, a proposal of Cancer Institute, Adyar for financial assistance of ₹ 120 crore was recommended by the State Government and, after due examination, was approved by Government of India. An amount of ₹ 67.38 crore has been already released to the State Government in 2014-15 as first instalment of GoI share.

(c) and (d) Government of India has approved “Tertiary Care for Cancer” Scheme under National Programme for Prevention and Control of Cancer, Diabetes, Cardiovascular Diseases and Stroke (NPCDCS) in the year 2013-14. Under the said scheme, Government of India will assist to establish/set up 20 State Cancer Institutes (SCI) and 50 Tertiary Care Cancer Centres (TCCCs) in different parts of the country. The maximum assistance inclusive of State share for SCI is upto ₹ 120 crore and for TCCC is upto ₹ 45 crore subject to eligibility as per scheme guidelines and